

(2019) 09 CHH CK 0017
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 6641 Of 2019

Dashrath Singh

APPELLANT

Vs

State Of Chhattisgarh Through Secretary, (Resham
Department) And Ors

RESPONDENT

Date of Decision : 02-09-2019

Acts Referred:

Citation : (2019) 09 CHH CK 0017

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : Varsha Sharma, Jitendra Pali

Final Decision : Allowed

Judgement

P. Sam Koshy, J

1. Heard.

2. Learned counsel for the parties would jointly and fairly submit that the matter in issue is covered by the common order dated 26.2.2015 passed by

the Division Bench of this Court in WA No.281 of 2013 (Lakhanram Sahu and others Vs. State of Chhattisgarh and others) and other connected writ

appeals. Against the said order, the State travelled up to the Supreme Court by filing SLP (C) Nos.11541-11550/2016, which have been dismissed by

the Supreme Court, affirming the order passed by the Division Bench of this Court. They would pray that this writ petition may also be allowed in the

same terms.

3. In view of the above joint statement made, the present writ petition is also allowed in terms of the common order dated 26.2.2015 passed by the

Division Bench of this Court in WA No.281 of 2013 (Lakhanram Sahu and others

Vs. State of Chhattisgarh and others) and other connected writ

appeals. Let the current pension of the petitioner be calculated and payment commenced preferably within a period of four weeks from the date of

receipt and/or presentation of a copy of this order and the arrears to be paid within a period of 12 months from the date current pension starts.

4. A copy of the order dated 26.2.2015 passed in WA No.281 of 2013 (Lakhanram Sahu and others Vs. State of Chhattisgarh and others) and other connected writ appeals, be made a part of this record.